

Amendment to Prevention of Corruption Act, 1988

*712. SHRI E. AYYAPU REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to further amend the Prevention of Corruption Act, 1988; and

(b) whether any assessment has been made to find out how far the objectives of the Act have been achieved?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) A proposal has been received.

(b) It is too early to make any assessment.

Recruitment of Youths from Jaisalmer and Barmer Districts in Border Security Force

*713. SHRI VIRDHI CHANDER JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government propose to extend the relaxation permitted in regard to minimum educational qualification for recruitment of youths of Jaisalmer and Barmer border districts in army in view of serious unemployment problem owing to continuous drought for five years in the said border district for recruitment in Boarder Security Force; and

(b) if so, when and the details thereof?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) No, Sir.

(b) Does not arise.

Acquisition of Moveable/Immoveable Property by Government Employees

*714. SHRI V.S. KRISHNA IYER: Will the PRIME MINISTER be pleased to state:

(a) the present limit for Central Government employees to acquire moveable/immoveable properties without taking permission;

(b) whether Government propose to enhance the limit in view of the increase in the pay scales and higher cost of living; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Central Government servants can acquire or dispose of any immovable property, irrespective of its value only with previous knowledge/previous sanction of the Government. The transactions in movable property are required to be reported to the prescribed authority within one month from the date of such transaction if the value of the property exceeds Rs. 10,000/- in the case of Government servants holding Group 'A' and 'B' posts and Rs. 5,000/- in case of Government servants holding Group 'C' or Group 'D' posts. Prior permission is necessary only if the transaction of property is with a person having official dealings with the Government servant

(b) and (c). The monetary limits prescribed for making an intimation or seeking permission for transactions in movable property have been last revised in April, 1988. There is no proposal at present under consideration to enhance these limits.